

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
CAA/81/2023

IN THE MATTER OF:

M/s. SKB Tradex Pvt. Ltd. with
M/s. R R Agro Foods Pvt. Ltd.

...APPLICANT

Section

U/s 230-232(2nd Motion)

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Ms. Sweeny Gulati, CS

For the RD

:Ms. Shankari Mishra Adv.

For the OL

:Mr. Kartikeya Asthana, Adv

For the Income Tax Department

:

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that they have given their undertaking in respect of the observation made by the RD. Ld. Counsel on behalf of the RD is present and submitted that on the basis of undertaking given by the Petitioner company they have no objection to the scheme.

Ld. Counsel on behalf of the OL is present and submitted that they have filed their report and they have no objection if it is approved. None appears on behalf of the Income Tax Department. Ld. Counsel on behalf of the Petitioner submitted that in respect of transferor company they have already deposited the outstanding amount of Income Tax Department and has submitted the proof of payment. Order is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)